

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 15/2008

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

**NAME OF THE COMPANY:** M/s. Sh. Raj Kumar V/s. M/s. Avlight Automotives Ltd. & Ors.

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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For the Petitioner (s) : Mr. Krishnendu Datta, Mr. Abhishek Kumar and Mr. Arvshi Gupta, Advocates

For the Respondents (s): Mr. Anitesh Sharma, and Mr. Sushant Kumar, Advocates

**ORDER**

Valuation as per FY 31<sup>st</sup> March 2012 made by the independent auditor is on record. Objections to the same have been filed by the petitioner. Notice is accepted by the Ld. Counsel for the Respondent.

To come up for disposal on 4<sup>th</sup> April, 2018.



**(Deepa Krishan)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**